



The Insolvency and Bankruptcy Board of India

In association with ICSI Institute of Insolvency Professionals

organises

Webinar

on

“Case study of successful resolution of Ruchi Soya Industries Ltd”

The Insolvency and Bankruptcy Code, 2016 (Code) is a dynamic law, evolving to meet emerging needs of the stakeholders. The Code has passed the Constitutional muster and with every challenge, it has come out with stronger roots. The impact of the Code is not only what happens under the Code, but also what happens on account of and under the shadow of the Code.

2. A total of 190 corporate insolvency proceedings have ended with successful resolution plans till 31st December, 2019. The resolution plans have yielded about 200% of the liquidation value for creditors, highlighting the efficiency of the Code. The plans also helped to rescue the viable firms from insolvency.

3. The IBBI is organising a Webinar on case study of successful resolution of *Ruchi Soya Industries Ltd*.

4. The Webinar will include a detailed discussion on the corporate insolvency resolution process of the CD and the practical experience sharing by the resolution professional and his team in the said case.

The details of Webinar are as follows:

Date: 20th March, 2020

Timings: 14.30 hrs to 17.30 hrs

Link for accessing Webinar:

<https://d27soh7kpptxho.cloudfront.net/icsi/ibbi/index.html>

Speakers for the Webinar:

- Dr. M. S. Sahoo, Chairperson, IBBI;
- Dr. Binoy J. Kattadiyil, Managing Director, ICSI IIP;
- Mr. Shailendra Ajmera, Insolvency Professional (RP in the case of Ruchi Soya Industries ltd.);
- Mr. Satwinder Singh, Insolvency Professional

For any further information or clarifications, please contact

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